

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.725/2017

New Delhi, this the 2nd day of March, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

R.D. Jaglan, aged 60 years
S/o Sh. Chandgi Ram
Retired Senior Section Engineer (P.Way)
Delhi Division, Northern Railway, New Delhi
R/o 265-A/33, Near B.Kanya School, Khad Mandi,
Rohtak(Haryana)Applicant.

(By Advocate: Ms.Sonika for Sh.Yogesh Shamra)

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manger
Northern Railway, Delhi Division
State Entry Road, New Delhi
3. The Sr. Divisional Finance Manager,
Northern Railway, Delhi Division
State Entry Road, New Delhi.
4. The Senior Divisional Personnel Officer
Northern Railway Delhi Division
State Entry Road, New Delhi. .. Respondents

ORDER (ORAL)

The applicant joined the Railway department - respondent organization on 02.04.1981 and superannuated from service on 30.09.2016 from the post of Senior Section Engineer (P.Way). His

grievance is that his gratuity amount has not been paid to him by the respondents, though all other retiral dues have been paid to him by them.

2. Learned counsel for applicant brought to my notice Annexure A-2 PPO dated 28.09.2016 issued by the respondents, where at Sr. No.7, it is indicated that a sum of Rs. 13,23,300/- has already been paid to the applicant towards gratuity settlement. The learned counsel, however, submits that the applicant has not received the gratuity amount and he has submitted his application/representation dated 10.11.2016 (Annexure A1) to the respondents to that effect. Learned counsel for the applicant further submits that the applicant would be satisfied if a time frame direction is given to the respondents to dispose of the Annexure A1 dated 10.11.2016 application/ representation of the applicant.

3. Having regards to the submissions made by the learned counsel for applicant, without going into other merits of the case, the OA is disposed of at the admission stage itself with a direction to the respondents to dispose of the application /representation dated 10.11.2016 (Annexure A-1) of the applicant by passing a reasoned and speaking order, within a period of two months from the date of receipt of a certified copy of this order. The applicant is also given liberty to take appropriate legal course in case he

remains dissatisfied with the order of the respondents. No order as to costs.

(K.N. Shrivastava)
Member (A)

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